

ITEM NO.39

COURT NO.8

SECTION II



S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 566/2018

SAURABH MISHRA

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 39904/2022 - EXEMPTION FROM FILING O.T. IA No. 39903/2022 - GRANT OF BAIL)

WITH

Cr1.A. No. 567/2018 (II)
(FOR GRANT OF BAIL ON IA 39915/2022)

Date : 09-05-2022 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE A.S. BOPANNA

For Appellant(s) Mr. Rakesh Dwivedi, Sr. Adv.
Ms. Veera Kaul Singh, Adv.
Ms. Sanskriti Pathak, Adv.
Mr. Aarya Tirpathi, Adv.
Ms. Akansha Singh, Adv.
Ms. Vibha Bhat, Adv.
For M/S. Vidhi International, AOR

For Respondent(s) Mr. Samir Ali Khan, AOR (Not Present)

Ms. Supriya Juneja, AOR
Ms. A. Sahitya Veena, Adv.
Mr. Yatharth Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

No one has appeared on behalf of the State in spite of service of notice.

The petitioner Saurabh Mishra has been in custody for about nine years and the petitioner Abhishek Mishra has been in custody



for over ten years with remission. Considering the long incarceration, the two petitioners were young persons between 25 to 33 years of age at the time of the incident.

Considering that the petitioner Saurabh Mishra has been in custody for about nine years and the petitioner Abhishek Mishra has been in custody for over ten years with remission, this Court deems it appropriate to grant interim bail on terms and conditions to be imposed by the Trial Court.

IA Nos. 39903/2022 and 39915/20222 are, accordingly, disposed of.

(MANISH ISSRANI)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)